

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
05-07-2024 AT 10:30 AM**

**Company Petition IB/153/2021
AND
IA (IBC) 250/2024, IA (IBC) 1368/2024 in IA (IBC) 250/2024, IA (IBC)
1369/2024 in IA (IBC) 250/2024 & IA (IBC) 1370/2024 in IA (IBC)
250/2024 in Company Petition IB/153/2021
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

Pridhvi Asset Reconstruction and
Securitisation Company Ltd

...Financial Creditor

AND

Sri Pavana Keerthi Hotels India Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 250/2024

Learned Counsel Mr. Ch Srinivasulu for the Resolution Professional and Learned
Resolution Professional Mr.Raghu Babu Gunturu present and states that the
condition of deposit of Rs.12.24 Lakhs has been partly complied with and for
complying the payment balance amount the Resolution Professional has time up
to September, 2024. Call on 30.07.2024.

IA (IBC) 1368/2024 in IA (IBC) 250/2024

Learned Counsel Mr. A.Manik Prabhu Goud for the applicant present. This being an application filed under e-filing for urgent listing of IA (IBC) 1369/2024. Heard the Counsel for the Applicant, satisfied with the reasons, if the other applications are in order let the same be list after two weeks. Since it is stated that Respondent has been served with a copy, counter be filed within 2 weeks by the Respondent. List the matter on 30.07.2024.

IA (IBC) 1369/2024 in IA (IBC) 250/2024

For hearing call on 30.07.2024.

IA (IBC) 1370/2024 in IA (IBC) 250/2024

For hearing call on 30.07.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)